Central Administrative Tribunal, Principal Bench

Original Application No. 269 of 1999

New Delhi, this the 19th day of February, 2001

Hon'ble Mr.Kuldip Singh,Member (J)
Hon'ble Mr.S.A.T.Rizvi,Member(A)

Shri L.B.Choubey S/o late Shri Aditya Choubey aged 51 years r/o D-718, Mandir Marg Gole Market, New Delhi

- Applicant

(By Advocate - Shri H.K.Sharma, proxy for Shri A.K.Behra)

Versus

- 1. The Secretary Indian Council of Agricultural Research Krishi Bhawan New Delhi-1
- 2. Shri Vikram Singh Under Secretary (Pers) ICAR,Krishi Bhawan,New Delhi

- Respondents

(By Advocate - Shri B.S.Mor)

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ORDER(ORAL)

By Hon'ble Mr.Kuldip Singh, Member(J)

Learned proxy counsel for applicant submits that since the relief claimed by applicant has already been granted to him, therefore, he does not want to pursue this OA and seeks permission to withdraw the same. The O.A. is dismissed as withdrawn.

2. Learned counse1 for the respondents submitted that adverse remarks in the **ACRs** applicant had been recorded in the years 1991-92 whereas the applicant has filed the present O.A. time in the year 1999 and the department, for the last years, is being harassed to face this litigation and therefore, they should be allowed heavy cost.

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the We have considered submissions of learned counsel for respondents and feel that no order to this effect is required to be passed.

(S.A.T. Rizvi) Member(A)

(Kuldip Singh)
Member(J)

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